

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos. 21359-21360/2024

(Arising out of impugned final judgment and order dated 12-08-2024 in OS No. 7/2023 12-08-2024 in OS No. 16/2023 passed by the High Court of Judicature at Allahabad)

MANAGEMENT COMMITTEE, SHAHI EIDGAH MASJID TRUST      Petitioner(s)

VERSUS

LORD SHRI KRISHNA LALLA SEATED,  
BIRTHPLACE & ORS. ETC.      Respondent(s)

(IA No.210053/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT )

Date : 20-09-2024 This matter was called on for hearing today.

CORAM :    HON'BLE MR. JUSTICE SANJIV KHANNA  
              HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s)    Ms. Tasneem Ahmadi, Adv.  
                          Mr. Mehmood Pracha, Adv.  
                          Mr. R. H. A. Sikander, AOR  
                          Ms. Mahima Rathi, Adv.  
                          Ms. Pragya Rathi, Adv.  
                          Mr. Jatin Bhatt, Adv.  
                          Mr. Sanawar, Adv.  
                          Mr. Kshitij Singh, Adv.  
                          Ms. Nujhat Naseem, Adv.

For Respondent(s)    Mr. Vishnu Shankar Jain, AOR  
                          Ms. Marbiang Khongwir, Adv.  
                          Mr. Panth Yadav, Adv.

UPON hearing the counsel, the Court made the following  
O R D E R

In view of the subsequent order(s), it is stated that the present special leave petitions have become infructuous.

In view of the statement made, the present special leave petitions are dismissed as infructuous.

(BABITA PANDEY)  
COURT MASTER (SH)

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR